

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 107  
Appeal No. 19/252/JPR/2023  
Under Section 252 of  
Companies Act, 2013

**In the matter of:**

**Department of Income Tax, through Income Tax Officer** ...Appellant

**Versus**

**Registrar of Companies & Ors. (BTC E- Trade IT Services Pvt. Ltd.)**  
...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Appellant : Vartika Mehra, Adv.  
For the Respondent : Pooja Singh, JTA

**ORDER**

Heard Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Appellant. Ms. Pooja Singh, JTA appearing for the RoC, Jaipur submits that reply has been filed. There is no representation on behalf of the Respondents despite proper service. Ex-parte proceedings are initiated against the Respondents. Learned counsel for the Appellant is directed to serve today's proceeding to the Respondent at their given address. List the matter on 11.07.2024.

Sd/-

(Rajeev Mehrotra)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

June 06, 2024